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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO. 2448/1996

New Delhi this the 3rd day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Ms. Surekha Sama D/O Ram Murti,
R/O House No.75, Sector 16A,
Faridabad (Haryana),
A-23, Kirti Nagar,
New Delhi-15.

... Applicant

(None present for Applicant)

-Versus-

1. Principal Secretary (Medical),
Govt. of National Capital
Territory of Delhi,
5, Sham Nath Marg, Delhi.
2. Secretary (Medical),
Govt. of National Capital
Territory of Delhi,
5, Sham Nath Marg, Delhi.
3. Principal Hospital Coordinator-cum-
Joint Secretary (Medical),
1, Jawaharlal Nehru Marg,
New Delhi.
4. Mrs. Kamlesh Bajaj,
Vice Principal,
College of Nursing,
LNJP Hospital,
New Delhi. ... Respondent

(By Shri Rajinder Pandita, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant and her advocate are absent. We have heard the learned counsel for respondents who is present and we proceed to dispose of the present O.A. on merits in the absence of applicant and her counsel in terms of Rule 15 of the C.A.T. (Procedure) Rules, 1987.

[Signature]

2. Applicant was appointed to the post of Principal in the College of Nursing on 9.7.1994. Her appointment was purely on ad hoc basis which was at a stage when the post of Principal had not even been created in the said College. Her performance during the period of her Principalship was found to be unsatisfactory. In the circumstances, by an order passed by the Government on 8.3.1996 she was divested of the charge of Principal. This was on the ground that she could not discharge her duties properly.

3. In our judgment no exception can be had to the impugned order, as no vested right had been bestowed on the applicant to the post of Principal. She was merely given an additional charge over and above the charge of her substantive post of Sister Tutor. Hence, no mala fides can be attributed to the impugned order passed on 8.3.1996.

4. Present O.A., in the circumstances, we find, is devoid of merit. The same is accordingly dismissed with no order as to costs.

V. Majotra

(V. K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

/as/